

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting held on 20.09.2012**

The meeting No.24/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 20.09.2012 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.22/AM-13, dated 06.09.2012 and Meeting No.23/AM-13, dated 13.09.2012 were taken for ratification. Shri Kuldeep Singh, Assistant Director, MSME suggested some changes in the minutes of the meeting of NC meeting held on 06.09.2012 of items No.39 & 40 (Cases No.446 & 447) relating to M/s Ganesh Ecoshpere Ltd., Kanpur. The Committee agreed with the amendments suggested by Shri Kuldeep Singh. The revised minutes of the meeting of NC meeting held on 06.09.2012 of items No.39 & 40 (Cases No.446 & 447) relating to M/s Ganesh Ecoshpere Ltd., Kanpur are as under:-

(39)

Case No.446	M/s Ganesh Ecoshpere Ltd., Kanpur
NC 22/AM-13, dt. 06.09.2012	File No.01/84/50/364/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0610025572 dated	

18.01.2012.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided that in case of import of Pet Chips & Pet Flakes in import Srl. No. 1, 3% wastage is allowed and 5% wastage allowed for remaining items of import item in Srl. No.1. In import Srl. No. 2, the items are allowed with 0.02 kg. (20 grams) per kg. of polyester content in the export, as applied for by the applicant firm.

(40)

Case No.447	M/s Ganesh Ecosphere Ltd., Kanpur
NC 22/AM-13, dt. 06.09.2012	File No.01/84/50/425/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0610025904 dated 14.02.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided that in case of import of Pet Chips & Pet Flakes in import Srl. No. 1, 3% wastage is allowed and 5% wastage allowed for remaining items of import item in Srl. No.1.

The agenda for meeting No.24/AM-13 dated 20.09.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** :24/84-ALC3/2012

**MEETING DATE** : 20.09.2012

1	<b>Case No.:</b> 3/24/84-ALC3/2012	Party Name: PARASNATH TECHGARMENTS PVT. LTD.	Meet No/Date:24/84-ALC3/2012 20.09.2012	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00226/AM13/	RLA File :06/24/040/00018/AM13/	Lic.No/Date:0610028616 23.08.2012	Defer Date: 18.10.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given measurement, CAD/CAM, sketch, drawing/ design of export product in support of their proposal. The export			

item also should reflect accountability by mentioning the input content. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 18.10.2012.

Case No.:6/24/84-ALC3/2012	Party Name: RAYMOND LIMITED	Meet No/Date:24/84-ALC3/2012 20.09.2012	Status: Approved
HQ File :01/84/050/00229/AM13/	RLA File :03/95/040/00247/AM13/	Lic.No/Date:0310706517 28.08.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Tussar Silk wool blended fabric (Tussah silk wool blended fabric), Blend: 52% Silk & 48% Wool, GSM-180.60+/-10%, Width of fabric: 155 cms.	60,000 Meter	Greasy Wool	10,503.360 Kgs.
			Tusser (Tussah) Silk Tops	10852.730 Kgs.
			Acid Dyes / Metal Complex Dyes	210.066 Kgs.
			Tinting Agents	106.780 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

The R.A. should not send such cases online, which are on repeat basis, in terms of para 4.7 read with para 4.7.1 & 4.7.2 of HBP(Vol.I).

3	<b>Case No.:</b> 4/24/84-ALC3/2012	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:24/84-ALC3/2012 20.09.2012	<b>Status:</b> Deferred
	HQ File :01/84/050/00227/AM13/	RLA File :03/94/040/00397/AM13/	Lic.No/Date:0310706839 29.08.2012	Defer Date: 18.10.2012
<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given following information in support of their proposal:</p> <ol style="list-style-type: none"> <li>1. Export product does not mention that it is flame retardant whereas flame retardant chemical has been asked.</li> <li>2. Technical literature of all the chemicals including supplier's recipe.</li> <li>3. Manufacturing process showing justification of requirement of quantity of chemicals.</li> <li>4. Purpose of using import item No.4 in the export product.</li> </ol> <p>Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 18.10.2012.</p>				

4	<b>Case No.:</b> 5/24/84-ALC3/2012	Party Name: SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:24/84-ALC3/2012 20.09.2012	<b>Status:</b> Approved										
	HQ File :01/84/050/00228/AM13/	RLA File :03/95/040/00377/AM13/	Lic.No/Date:0310707043 30.08.2012	:										
<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-</p> <table border="1"> <thead> <tr> <th>S.No.</th> <th>Export Product</th> <th>Export Quantity</th> <th>Import item</th> <th>Quantity allowed</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Fabric made out of filament yarn of aramids, Net content: Aramid yarn (High Tenacity) DTEX:3360-2727.273 Kgs.</td> <td>2727.273 Kgs.</td> <td>Aramid yarn (High Tenacity) DTEX: 3360</td> <td>3000 Kgs.</td> </tr> </tbody> </table>					S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Fabric made out of filament yarn of aramids, Net content: Aramid yarn (High Tenacity) DTEX:3360-2727.273 Kgs.	2727.273 Kgs.	Aramid yarn (High Tenacity) DTEX: 3360	3000 Kgs.
S.No.	Export Product	Export Quantity	Import item	Quantity allowed										
1.	Fabric made out of filament yarn of aramids, Net content: Aramid yarn (High Tenacity) DTEX:3360-2727.273 Kgs.	2727.273 Kgs.	Aramid yarn (High Tenacity) DTEX: 3360	3000 Kgs.										

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

5	<b>Case No.:1/24/84-ALC3/2012</b>	Party Name: UNITEX APPARELS PVT LTD.,	Meet No/Date:24/84-ALC3/2012 20.09.2012	<b>Status: Deferred</b>
	HQ File :01/84/050/00224/AM13/	RLA File :07/24/040/00243/AM13/	Lic.No/Date:0710090639 10.09.2012	Defer Date: 18.10.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 18.10.2012.			
6	<b>Case No.:2/24/84-ALC3/2012</b>	Party Name: SCORPIOS APPARELS PVT. LTD.	Meet No/Date:24/84-ALC3/2012 20.09.2012	<b>Status: Deferred</b>
	HQ File :01/84/050/00225/AM13/	RLA File :05/24/040/00221/AM13/	Lic.No/Date:0510334580 13.09.2012	Defer Date: 18.10.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 18.10.2012.			

7	<b>Case No.:7/24/84-ALC3/2012</b>	Party Name: MECORDS INDIA LTD.,	Meet No/Date:24/84-ALC3/2012 20.09.2012	<b>Status: Deferred</b>
	HQ File :01/84/050/00230/AM13/	RLA File :03/95/040/00299/AM13/	Lic.No/Date:0310709112 14.09.2012	Defer Date: 18.10.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 18.10.2012.			

(8)

Case No.467	M/s Niyaz Apparels, Chennai
NC 24/AM-13, dt. 20.09.2012	File No.01/84/50/89/AM-03/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0410040054 dated 01.05.2003.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed the sample of the export provided by the applicant firm. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's full sleeve shirt made out of 100% Cotton Nubby 2 Tone Canvas fabric	5000 Nos.	100% Cotton Nubby 2 Tone Canvas fabric	3.00 Sq. meter per piece
			100% Cotton Sorel fabric (for lining)	1.79 Sq. meter per piece
			100% Cotton Corduroy fabric (for lining)	0.65 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(9)

Case No.468	M/s Chelsea Mills, New Delhi
NC 24/AM-13, dt.20.09.2012	File No.01/84/162/298/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510323823 dated 02.05.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted

in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls full sleeves long dress made out of 100% Cotton denim fabric, GSM-155+/-10%, Style No.910473/913150/308196	4530 Nos.	100% Cotton denim fabric, GSM-155+/-10%	13,001.10 Sq. meter
			65% Polyester 35% Cotton dyed fabric, GSM-105+/-10%	1812 Sq. meter
			Fusible interlining	906 Sq. meter
			Snap fastners	Net to net basis
			Sensor tags	Net to net basis
2.	Infants/Girls full sleeves long dress made out of 100% Cotton denim fabric, GSM-155+/-10%, Style No.304576	3253 Nos.	100% Cotton denim fabric, GSM-155+/-10%	5204.80 Sq. meter
			Snap Buttons	Net to net basis
			Sensor tags	Net to net basis

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(10)

Case No.469	M/s Laxmi Fabric, Bangalore
NC 24/AM-13, dt. 20.09.2012	File No.01/84/50/64/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0710088366 dated 22.05.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after deliberations decided not to be allowed the export of 100% Natural Silk Fabric in grey form and for export of other items i.e. 100 Natural Silk dyed/printed/embroidered fabrics, the Committee allowed with 1% wastage. The Committee also observed that the applicant firm has asked for very long variation in GSM i.e. 33 to 100, the Committee decided not to permit such long variation in GSM.

The R.A. will ensure that each category of GSM to be accounted for in the export product.

(11)

Case No.470	M/s Laxmi Fabric, Bangalore
NC 24/AM-13, dt. 20.09.2012	File No.01/84/50/65/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorisation No. 0710088365 dated 22.05.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after deliberations decided not to be allowed the export of 100% Natural Silk Fabric in grey form and for export of other items i.e. 100 Natural Silk dyed/printed/embroidered fabrics, the Committee allowed with 1% wastage. The Committee also observed that the applicant firm has asked for very long variation in GSM i.e. 33 to 100, the Committee decided not to permit such long variation in GSM.

The R.A. will ensure that each category of GSM to be accounted for in the export product.

(12)

Case No.471	M/s Laxmi Fabric, Bangalore
NC 24/AM-13, dt. 20.09.2012	File No.01/84/50/67/AM-13/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0710088398 dated 23.05.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after deliberations decided not to be allowed the export of 100% Natural Silk Fabric in grey form and for export of other items i.e. 100 Natural Silk dyed/printed/embroidered fabrics, the Committee allowed with 1% wastage.

The Committee also observed that the applicant firm has asked for very long variation in GSM i.e. 33 to 100, the Committee decided not to permit such long variation in GSM.

The R.A. will ensure that each category of GSM to be accounted for in the export product.

(13)

Case No.472	M/s Textrade International Ltd., Mumbai
NC 24/AM-13, dt. 20.09.2012	Part File No.01/84/50/479/AM-06/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0310352494 dated 19.05.2005.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for correction of norms for 2.45 meters per piece in place of 2.75 Sq. meters per piece. The Committee after deliberations agreed with the request of applicant firm subject to that the R.A. ensuring that the shipping documents reflect the use of fabric 2.45 meters or more per piece.

(14)

Case No.473	M/s Textrade International Ltd., Mumbai
NC 24/AM-13, dt.20.09.2012	Part File No.01/84/50/478/AM-06/DES-V
Ratification of input output norms against Advance Authorisation No.0310352483 dated 19.10.2005.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for correction of norms for 2.45 meters per piece in place of 2.75 Sq. meters per piece. The Committee after deliberations agreed with the request of applicant firm subject to that the R.A. ensuring that the shipping documents reflect the use of fabric 2.45 meters or more per piece.

(15)

Case No.474	M/s Laxmi Fabrics, Bangalore
NC 24/AM-13, dt. 20.09.2012	File No.01/84/50/34/AM-13/DES-V
Ratification of Input Output Norms against Advance Authorization No.0710087472 dated 03.04.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after deliberations decided not to be allowed the export of 100% Natural Silk Fabric in grey form and for export of other items i.e. 100 Natural Silk dyed/printed/embroidered fabrics, the Committee allowed with 1% wastage. The Committee also observed that the applicant firm has asked for very long variation in GSM i.e. 33 to 100, the Committee decided not to permit such long variation in GSM.

The R.A. will ensure that each category of GSM to be accounted for in the export product.

(16)

Case No.475	M/s Gaurav International, Gurgaon
NC 24/AM-13, dt. 20.09.2012	File No.01/84/50/137/AM-13/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0510327251 dated 14.06.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed the amendment sheet issued by the CLA, New Delhi in this case. Accordingly, the Committee after deliberations decided to change the description of export product No.3 as recorded in the minutes of the NC meeting No.19/AM-13 held on 16.08.2012 in this case. The description of the export product No.3 may be read as under:-

“Infants Dress made of 100% Cotton cut corduroy dyed woven fabric, GSM-153+/-10%, Style: 912921/915962.”

(17)

Case No.476	M/s Laxmi Fabrics, Bangalore
NC 24/AM-13, dt. 20.09.2012	File No.01/84/50/66/AM-13/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0710088234 dated 16.05.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after deliberations decided not to be allowed the export of 100% Natural Silk Fabric in grey form and for export of other items i.e. 100 Natural Silk dyed/printed/embroidered fabrics, the Committee allowed with 1% wastage. The Committee also observed that the applicant firm has asked for very long variation in GSM i.e. 33 to 100, the Committee decided not to permit such long variation in GSM.

The R.A. will ensure that each category of GSM to be accounted for in the export product.

(18)

Case No.477	M/s Arvind Ltd., Bangalore
NC 24/AM-13, dt. 20.09.2012	File No.01/84/50/144/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0710080780 dated 20.07.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished additional information/details in support of their proposal. In view of above, the Committee has decided to maintain status quo in this case.

(19)

Case No.478	M/s Arvind Ltd., Bangalore
NC 24/AM-13, dt. 20.09.2012	File No.01/84/50/143/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0710080779 dated	

20.07.2011.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished additional information/details in support of their proposal. In view of above, the Committee has decided to maintain status quo in this case.

(20)

Case No.479	M/s Meenakshi India Ltd., Chennai
NC 24/AM-13, dt. 20.09.2012	File No.01/84/50/005/AM-10/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0410103574 dated 02.04.2009.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, the Committee after deliberation decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import Item	Quantity allowed.
1.	Men's Pant made of 100% Cotton fabric, GSM-190+/-10%, Style No.79460	25,000 Nos.	100% Cotton fabric, GSM-190+/-10%, Width-57"	2.64 Sq meter per piece
2.	Men's Pant made of 100% Cotton Poplin fabric, GSM-140+/-10%, Style No.71484	1254 Nos.	100% Cotton Poplin fabric, GSM-140+/-10%, Width-57"	2.64 Sq meter per piece
3.	Men's Pant made of 100% Cotton Corduroy fabric, GSM-190+/-10%, Style No.71486	1254 Nos.	100% Cotton Corduroy fabric, GSM-190+/-10%, Width-57"	2.64 Sq meter per piece

The GSM should match in both import & export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(21)

Case No.480	M/s Niyaz Apparels, Chennai
NC 24/AM-13, dt. 20.09.2012	File No.01/84/162/113/AM-13/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0410016767 dated 07.08.2001.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished proof for use of fabric @ 3.95 Sq. meters per piece for men's pant. Accordingly, the Committee after deliberations decided that applicant firm should substantiate the consumption of @ 3.95 Sq. meters per piece of men's pant with shipping documents. The case stands for re-listing on 18.10.2012.

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